

(c) the qualifications prescribed for the eligibility of candidates?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) No, Sir.

(b) and (c). Do not arise.

#### Netaji's Birthday

2129. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that the West Bengal Government annually declare the 23rd January the birthday of Netaji Subhas Chandra Bose, a public holiday throughout that State;

(b) whether Government propose to declare that day as a public holiday throughout the country with effect from 1966; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). There is no such proposal. The State Governments have full discretion in determining the holidays to be observed in their respective States. So far as the Central Government offices are concerned, the number of closed holidays has been reduced from 23 to 16 on the recommendation of the Second Pay Commission. It will not be in public interest to add to the number of these holidays.

#### Prosecutions against 'Swarajya' and 'Kalki'

2130. Shri Ravindra Varma:  
Shri Warior:  
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) whether any legal prosecution was launched against Shri Pothan

Joseph, Editor of 'Swarajya' as also the editor of the Tamil Weekly 'Kalki'; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir. The action was taken by the State Government.

(b) For publishing certain prejudicial reports and a cartoon.

#### Rules re: Forwarding of Applications

2131. Shri Indrajit Gupta:  
Shri Warior:  
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) whether the instructions contained in the Ministry of Home Affairs Office Memorandum No. 70/60/62-Ests., dated the 25th February, 1965 to all Ministries of the Government of India relating to the principles to be observed in considering the question of forwarding applications of Central Government servants for employment elsewhere are being followed;

(b) whether the Memorandum referred to above is applicable to the public sector organizations under all the Ministries of the Government of India and if so, whether such organizations follow the same;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken in the matter where public sector organisations and public undertakings do not follow these instructions?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The orders referred to

are applicable to Central Government servants (when they apply for another post under the Central Government or under a State Government; or under a Public Sector Undertaking owned wholly or partly by the Central Government or a State Government, or under a quasi-Government organisation) and are being followed by Central Government Offices.

(b) The orders referred to do not apply to employees of public sector organisations. However, with a view to affording facilities to members of Scheduled Castes and Scheduled Tribes, serving in such undertakings, to improve their prospects, Ministries were asked to advise the undertakings under them to follow, as far as possible and consistently with maintenance of efficiency, the orders in dealing with the applications from this category of their employees.

(c) The employees of public sector organisations are not Central Government servants and are governed by the rules and orders framed by the organisations.

(d) Does not arise, in view of answer to part (c) above.

**Fertilizers and Chemicals Travancore Ltd. Alwaye**

**2132. Shri Vasudevan Nair:  
Shri Warlor:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether there is a lay-off in FACT, Alwaye due to power cut;

(c) if so, how many workers are unemployed; and

(c) what is the estimated cut in production in FACT due to the power cut?

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Abagesan):** (a) Yes.

(b) Laid off/retrenched 561 employees with effect from 25-11-1965, in-

cluding 217<sup>1/2</sup> daily rated casual workers.

(c) As a result of power cut to the extent of 60 per cent of requirement; some important plants have been shut down. Only one ammonia loop, out of three loops, is working and as against the expected production of 250 tonnes a day only 85 tonnes of ammonia is being produced. One Sulphuric acid plant is closed and all other plants are working on low capacity with the result that as against the normal production of 760 tonnes of sulphuric acid only 250 tonnes is produced.

**Memorandum from Tribes of Assam**

**2132-A. Shri Kolla Venkalah:** Will the Minister of Home Affairs be pleased to state:

(a) whether the leaders of the Mizo Tribes presented any memorandum to the Prime Minister during his visit to Assam demanding a separate administrative status for their area; and

(b) if so, Government's reaction thereto?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes.

(b) Government do not consider the formation of a separate Mizoram State feasible or desirable. However, within the scope of its terms of reference, the Pataskar Commission is required to consider whether it is necessary to make any changes in the powers and functions of the District and Regional Councils and recommend after examining the working of these Councils, what changes, if any, might be made.